

BENCH I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

CP(IB) No. 509/KB/2018
CA(IB) No. 272/KB/2019

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 04th MARCH, 2019, 10:30 A.M.

Name of the Company	J.D (India) Corporation –Vs- City Bzr Fashions & Retail Pvt Ltd		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Rajendra Kumar Agarwal
Rajendra Kumar Agarwal

Operational Creditor
RP &
FCA

Ans
04/03/19
04/03/2019

ORDER

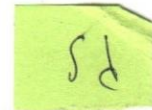
Ld. Resolution Professional (RP) as well as Ld. Counsel for the Operational Creditor is present.

CA(IB) No. 272/KB/2019 is an application filed u/s. 12A of the Insolvency and Bankruptcy Code, 2016 by the Resolution Professional for permitting to withdraw the C.P.(IB) No. 509/KB/2018. CP filed by the Operational Creditor has been admitted vide order dated 14/09/2018. Ld. RP submits that the matter was settled out of the Tribunal and claim of the Operational Creditor has been paid. Fees and resolution costs has been paid of and there is nothing due to him. Therefore, no

question of submission of bank guarantee arises. Submitted by the Ld.RP.

The requirement to be meted out as per Section 12A of the Insolvency and Bankruptcy Code, 2016 read with Regulation 30A of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 is complied, it appears to me that the application is liable to allowed. Accordingly, allowed.

CA(IB) No. 272/KB/2019 is disposed of. **CP(IB) No.509/KB/2018** is hereby advanced to this date and disposed of as withdrawn.



(Jinan K.R.)
Member (J)